

**Bill No. 77 of 2008**

**THE NATIONAL HIGHWAYS AUTHORITY OF INDIA  
(AMENDMENT) BILL, 2008**

A

**BILL**

*further to amend the National Highways Authority of India Act, 1988.*

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the National Highways Authority of India (Amendment) Act, 2008. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

68 of 1988.

**2.** In the National Highways Authority of India Act, 1988, in section 3, for sub-section (3), the following shall be substituted, namely:— Amendment of section 3.

“(3) **The Authority shall consist of :—**

(i) **a Chairman;**

(ii) **not more than six full-time members; and**

(iii) **not more than six, but at the least four, part-time members,**

**to be appointed by the Central Government by notification in the Official Gazette:**

**Provided that the Central Government shall, while appointing the part-time members, ensure that at least two of them are non-government professionals having knowledge or experience in financial management, transportation planning or any other relevant discipline.”.**

## STATEMENT OF OBJECTS AND REASONS

Section 3 of the National Highways Authority of India Act, 1988 provides for constitution of the National Highways Authority of India. As per sub-section (3) of the said section, the authority shall consist of (i) a Chairman; (ii) not more than five full-time members; and (iii) not more than four part-time members. Keeping in view the vastly increased mandate for National Highways Authority of India and also the greatly enhanced participation envisaged for the private sector, it is proposed to amend sub-section (3) of section 3 to increase the strength of full-time members from five to six and part-time members from four to six to allow induction of professionals of repute in the fields of financial management, transportation planning and other relevant areas. Induction of outside professionals will enhance the capacity of the Authority to take strategic decisions, widen its perspective, bring in the best management practices, and assist in achieving the goal of higher private participation.

2. The Bill seeks to achieve the above objects.

T. R. BAALU

NEW DELHI;  
*The 5th December, 2008.*

## FINANCIAL MEMORANDUM

Sub-section (3) of section 3 of the National Highways Authority of India Act, 1988 provides for a Chairman, not more than five full-time Members, and not more than four part-time Members. Clause 2 of the Bill seeks to amend sub-section (3) of section 3 of the said Act to provide for not more than six full-time Members and not more than six, but at the least four, part-time Members.

2. The salaries and allowances of additional full-time and part-time Members of the Authority shall be paid by the National Highways Authority of India (NHAI).

3. The Bill does not involve any other expenditure of a recurring or non-recurring nature.

ANNEXURE

EXTRACT FROM THE NATIONAL HIGHWAYS AUTHORITY OF INDIA ACT, 1988.

68 OF 1988

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CHAPTER II

THE NATIONAL HIGHWAYS AUTHORITY OF INDIA

3. (1) \* \* \* \* \* Constitution of the Authority.

(3) The Authority shall consist of —

- (i) a Chairman;
- (ii) not more than five full-time members; and
- (iii) not more than four part-time members,

to be appointed by the Central Government by notification in the Official Gazette.

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BILL  
further to amend the National Highways Authority of India Act, 1988.

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*(Shri T.R. Baalu, Minister of Shipping, Road Transport and Highways)*

GMGIPMRND—4421LS(S-5)—16.12.2008.